

**IN THE INCOME TAX APPELLATE TRIBUNAL
DELHI BENCH 'E': NEW DELHI**

**BEFORE SHRI MAHAVIR SINGH, VICE PRESIDENT
AND
SHRI MANISH AGARWAL, ACCOUNTANT MEMBER**

ITA No.7784/Del/2025
(ASSESSMENT YEAR 2017-18)

Babaji Udyog 581, Shivaji Marg, Najafgarh, New Delhi-110043. PAN-AAHFB6118M	Vs.	DCIT, Central Circle-27, New Delhi-110055.
(Appellant)		(Respondent)

Assessee by	None
Department by	Shri Ajay Kumar Arora, Sr. DR
Date of Hearing	09/01/2026
Date of Pronouncement	09/01/2026

ORDER

PER MANISH AGARWAL, AM:

This appeal is filed by the Assessee against the order of Learned Commissioner of Income Tax (Appeals)-29, Delhi ('the CIT(A)' in short) dated 16.09.2025 in Appeal No. CIT(A)-Delhi-15/10607/2019-20 arising out of the order passed by ACIT, Circle-43(1), Delhi u/s 143(3) of the Income Tax Act, 1961 ('the Act' for short) dated 27.03.2025 for Assessment Year 2017-18.

2. At the time of hearing, no one was present on behalf of the assessee, but a letter dated 12.12.2025 was filed, expressing the desire to withdraw the present inadvertently filed duplicate having ITA No.7784/Del/2025 and requested to treat the original appeal filed bearing ITA No. 7958/Del/2025 as valid appeal.

3. The Ld. Sr. DR for Revenue expressed no objection against withdrawal of the appeal by the assessee.

4. In view of the foregoing; the present appeal filed by the assessee bearing No. 7784/Del/2025 is dismissed as withdrawn.

Order pronounced in open Court on 09.01.2026.

Sd/-
(MAHAVIR SINGH)
VICE PRESIDENT

Dated: .01.2026

PK/Ps

Copy forwarded to:

1. Appellant
2. Respondent
3. CIT
4. CIT(Appeals)
5. DR: ITAT

Sd/-
(MANISH AGARWAL)
ACCOUNTANT MEMBER

ASSISTANT REGISTRAR
ITAT NEW DELHI